

**HIGH COURT OF ANDHRA PRADESH :: AMARAVATI**

MAIN CASE: **Writ Petition No. 15171 of 2023**

**PROCEEDING SHEET**

| <b>Sl. No</b> | <b>DATE</b> | <b>ORDER</b>  | <b>OFFICE NOTE.</b> |
|---------------|-------------|---|---------------------|
| 01.           | 27.06.2023  | <p><b><u>NJS, J</u></b></p> <p style="text-align: center;"><b><u>W.P No. 15171 of 2023</u></b></p> <p>Office is directed to print the name of learned Government Pleader for Land Acquisition, who shall secure instructions within a period of two weeks.</p> <p>Learned counsel for the petitioners to take necessary steps to implead National Highway Authority of India as a party respondent to the Writ Petition by the date of next adjournment.</p> <p>List the matter after two weeks.</p> <p style="text-align: right;"><b><u>NJS, J</u></b><br/>GVK</p> |                     |